

year 1975-76 published in Notification No. F. 6/11/76-Fin(G) in Delhi Gazette dated the 18th November, 1976, under sub-section (3) of section 88 of the State Financial Corporations Act, 1951. [Placed in library. See No. LT-26/77].

NOTIFICATION UNDER MINES AND MINERALS (REGULATION AND DEVELOPMENT) ACT, 1957

THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK): I beg to lay on the Table a copy of the Notification No. S.O. 101 (Hindi and English versions) published in Gazette of India dated the 8th January, 1977, under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957. [Placed in library. See No. LT-27/77].

NOTIFICATIONS UNDER TAMIL NADU PAYMENT OF SALARIES ACT, 1951 AND A STATEMENT re. REASONS FOR DELAY IN LAYING NOTIFICATION

SHRI RAVINDRA VARMA: I beg to lay on the Table:—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 14 of the Tamil Nadu Payment of Salaries Act, 1951 read with clause (c) (iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu:—

(i) The Tamil Nadu Legislature (Free Transit by Railway) Rules, 1975 published in Notification No. G.O.Ms. 3744 in Tamil Nadu Government Gazette dated the 29th November, 1975.

(ii) The Tamil Nadu Legislators' Pension Rules, 1977 published in Notification No. G.O.Ms. 250 in Tamil Nadu Government Gazette dated the 2nd February, 1977.

(2) A statement (Hindi and English versions) showing reasons

for delay in laying the Notification mentioned at item (1) (i) above. [Placed in library. See No. LT-28/77].

REVIEW AND ANNUAL REPORT OF RICHARDSON AND CRUDDAS (1972) LTD., BOMBAY FOR 1975-76

THE MINISTER OF INDUSTRY (SHRI BRIJLAL VERMA): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(1) Review by the Government on the working of the Richardson and Cruddas (1972) Limited, Bombay, for the year 1975-76.

(2) Annual Report of the Richardson and Cruddas (1972) Limited, Bombay, for the year 1975-76 along with the Auditor Accounts and the comments of the comptroller and Auditor General thereon. [Placed in library. See No. LT-29/77].

11.50 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): With your permission, Sir, I rise to announce that Government Business in this House during the week commencing 4th April, 1977, will consist of:

(1) Further discussion on the Address by the Vice-President acting as President.

(2) Discussion on the Resolutions seeking continuance of President's Rule in the States of Tamil Nadu and Nagaland.

[Shri Ravindra Varma]

(3) Discussion on the Resolution on increase in the export duty on coffee, groundnut and cardamom.

(4) Consideration and passing of:

(i) The Caltex [Acquisition of Shares of Caltex Oil Refining (India) Limited and of the Undertakings in India of Caltex (India) Limited] Bill, 1977.

(ii) The Petroleum Pipelines (Acquisition of Right of User in Land) Amendment Bill, 1977.

(iii) The East Punjab Urban Rent Restriction (Chandigarh Amendment) Bill, 1977.

(iv) The Government of Union Territories (Amendment) Bill, 1977.

(v) The Delhi Administration (Amendment) Bill, 1977.

(vi) The Prevention of Publication of Objectionable Matter Repeal Bill, 1977.

(viii) The Food Corporations Ceedings (Protection of Publication) Bill, 1977.

(viii) The Food Corporations (Amendment) Bill, 1977, as passed by Rajya Sabha.

SHRIMATI PARVATHI KRISHNAN (Coimbatore): I have gone through the list which has been put before us by the hon. Minister. I am very sorry they have not included an extremely important discussion as far as Tamil Nadu is concerned. Today there is a very widespread drought there; this drought is a perennial problem. Now we are told that 60 per cent electricity cut is also there. It is very important that we have a discussion because there has been wastage of the drought relief money in the past. We want that the drought relief should be directed towards something of a permanent nature. That is why I would like that this should also be discussed next week.

SHRI K. A. RAJAN (Trichur): I am sorry that the issues of Compulsory Deposit Scheme and Bonus are not included in the list. I wish important issues should not be left out. That is why I would like that this should also be discussed next week.

MR. SPEAKER: I am myself bringing it to the notice of the Minister.

SHRI C. K. CHANDRAPPAN (Cannanore): Mr. Speaker, Sir, I have listened carefully to the statement made by the hon. Minister. I would like that there should be short-duration discussion on the handloom industry because this industry is facing crisis all over the country, in Kerala particularly. There are thousands and thousands of people who are starving today. That is also the position in Tamil Nadu.

SHRI VAYALAR RAVI (Chirayinkil): The hon. Minister has included many items for discussion next week, but unfortunately, I could not find any item for a short-duration discussion on the scarcity of yarn for the weavers. The people of Kerala are suffering because of the scarcity of yarn and because of its black-market. This must be included.

श्री जनेश्वर मिश्र (इलाहाबाद)

अध्यक्ष महोदय, संसद् कार्यमन्त्र जी ने जो अगले सप्ताह के लिए कार्य की सूची बना दी है, उस को मैंने ध्यान से सुना है। हम लोग अगले सप्ताह के बाद शायद मई में मिलेंगे और तब तक किसानों की गेहूं की फसल कटने लगेगी और राज्य सरकार उन से गेहूं की वसूली शुरू कर देगी। मुझे यह जानकारी मिली है कि आज, कल और परसों कृषि मंत्रालय राज्य सरकार के जो प्रतिनिधि हैं, उन के साथ एक बैठक करने जा रहा है और उस में रबी की फसल की वसूलयाबी की क्या कीमत हो, यह तय करने

जा रहे हैं। देश भर का किसान इस सवाल पर बड़ा चिंतित है। इसलिए हम यह चाहेंगे कि इस चीज पर बहस के लिए कोई तरीका या समय निकालें जिस से यहां पर बहस हो सके और कृषि मंत्री जी इस बारे में वक्तव्य दें क्योंकि जिस तरह से पहले की सरकार यानी कांग्रेस सरकार ने कारखानेदारों की जो पैदावार थी उस की तो कीमत बढ़ा कर और किसानों की पैदावार की कीमत को घटा कर बड़े बड़े सरमायदारों और कारखानेदारों से किसानों को लुटवाया है, उस से किसानों में बड़ा रोष है। इसलिए इस बारे में बहस होनी चाहिए और किसानों को उचित दाम मिलने चाहिए जिस से देश का किसान यह महसूस कर सके कि उन के लिए कुछ परिवर्तन हुआ है।

MR. SPEAKER: These are the subjects mentioned by the hon. Members. If time permits, the Minister will take note of them. I think, he would say that.

SHRI RAVINDRA VARMA: Yes, Sir.

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, under...

MR. SPEAKER: Mr. Besu, throughout the day you are taking charge of the House. I do not think, it is proper. I do not know how many notices you have given. These are the things you have brought and I have mentioned them. It is not at all good. The House must be allowed to continue to do its work. If you are permanently on your legs, I would sit down and you can be on your legs all the time. I have got the list of the Members and I have called them. Because I have called them, you also want to get up and say something. That is not the way of doing things. Next item.

11.57 hrs.

CALTEX [ACQUISITION OF SHARES OF CALTEX OIL REFINING (INDIA) LIMITED AND OF THE UNDERTAKINGS IN INDIA OF CALTEX (INDIA) LIMITED] BILL*

THE MINISTER OF PETROLEUM AND CHEMICALS AND FERTILISERS (SHRI H. N. BAHUGUNA): I beg to move for leave to introduce a Bill to provide, in the public interest, for the acquisition of the shares of Caltex Oil Refining (India) Limited and for the acquisition and transfer of the right, title and interest of Caltex (India) Limited in relation to its undertakings in India and thereby to secure that the ownership and control of the petroleum products produced by the Caltex Oil Refining (India) Limited, and marketed and distributed by the said undertakings, in India, are so distributed as best to subserve the common good.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide in the public interest, for the acquisition of the shares of Caltex Oil Refining (India) Limited and for the acquisition and transfer of the right, title and interest of Caltex (India) Limited in relation to its undertakings in India and thereby to secure that the ownership and control of the petroleum products produced by the Caltex Oil Refining (India) Limited, and marketed and distributed by the said undertakings, in India, are so distributed as best to subserve the Common good."

The motion was adopted.

SHRI H. N. BAHUGUNA: I introduce† the Bill.

*Published in Gazette of India Extraordinary, Part II, Section 2, dated 1-4-77.

†Introduced with the recommendation of the Vice-President Acting as President.